

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
LOK SABHA

UNSTARRED QUESTION NO. 1817  
ANSWERED ON 20<sup>th</sup> DECEMBER, 2018

**SIGNAGE AND IRC STANDARDS**

1817. SHRI MALYADRI SRIRAM:  
SHRI DHARAM VIRA:  
SHRI K.R.P. PRABAKARAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) whether the Government is aware that in 15 out of 32 cities, more than 30% signages were not as per IRC standards and not a single road, out of 45 km covered in field audit, conducted for Supreme Court Committee by IIT-Delhi, The Energy and Resources Institute (TERI) and DIMTS complied with the IRC standards;

(b) if so, the details thereof along with the steps taken by the Government to ensure compliance of IRC standards; and

(c) whether steps have been taken by the Government to prevent rampant encroachment of footpaths as the above survey highlights 70% encroachment in 19 out of 32 cities, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) The Supreme Court Committee on Road Safety has been constituted by the Hon'ble Supreme Court in Writ Petition (Civil) No.295 of 2012. The Writ Petition is sub-judice. DIMTS was engaged as consultancy to audit the implementation of the directions issued by the Supreme Court Committee on Road Safety for 8 States viz. Haryana, Punjab, Rajasthan, Gujarat, Maharashtra, UP, Kerala and Karnataka. The agency has submitted their reports for all the 8 States to the Supreme Court Committee on Road Safety. As part of the audit four cities in each state, i.e total 32 cities were verified for adherence to road signage's as per IRC standards, availability of footpaths and extent of encroachments on sample basis. About 50kms road length was covered in each city through visual field inspections comprising different road sections. The cities covered and adherence to IRC standards has been given at **Annexure-I**. The findings of the audit conducted are discussed in detail by the Supreme Court Committee with the concerned State Governments, this Ministry,

executive agencies i.e. state PWD, NHAI and other stake holders and further necessary directions are issued to the States by the Committee.

It is stated that the Ministry develops and maintains the National Highways through various agencies such as NHAI/ PWD/ BRO/ NHIDCL etc. These agencies ensure compliance of IRC standards while executing the NH projects. Further, the Ministry established Highways administrations for National Highways under the control of national Highways (Land and Traffic) Act, 2002 to exercise powers and discharge functions conferred on it under the Act.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) & (b) OF THE LOK SABHA UNSTARRED QUESTION NO. 1817 FOR ANSWER ON 20-12-2018 ASKED BY SHRI MALYADRI SRIRAM;SHRI DHARAM VIRA; SHRIK.R.P. PRABAKARAN: REGARDINGSIGNAGE AND IRC STANDARDS.

**Status of IRC standards compliance with respect to Road signage's, Road markings, Footpath availability and encroachments on footpaths in the 32 cities audited through DIMTS.**

State	City	Road Signage's adherence to IRC standards	Footpath Availability	%age of footpaths with Encroachments
Gujarat	Ahmedabad	81%	66%	89%
	Vadodara	27%	7%	7%
	Surat	63%	37%	35%
	Rajkot	0%	21%	97%
Maharashtra	Mumbai	58%	79%	38%
	Thane	54%	77%	12%
	Pune	71%	91%	14%
	Nagpur	47%	43%	36%
Karnataka	Bengaluru	45%	48%	27%
	Mysuru	45%	33%	28%
	Hubli	92%	13%	44%
	Kalaburgi	93%	7%	26%
Kerala	Thiruvanthapuram	88%	54%	8%
	Kollam	76%	27%	32%
	Kochi	71%	46%	5%
	Kozhikode	81%	14%	9%
Haryana	Faridabad	69%	15%	77%
	Gurugram	66%	34%	66%
	Hisar	42%	25%	89%
	Rohtak	90%	5%	67%
Punjab	Amritsar	76%	63%	79%
	Jalandhar	88%	41%	66%
	Ludhiana	96%	22%	44%
	Patiala	100%	17%	10%
Rajasthan	Jaipur	76%	65%	45%
	Kota	41%	33%	38%
	Jodhpur	66%	11%	23%
	Bikaner	88%	3%	15%
Uttar Pradesh	Lucknow	84%	37%	31%
	Kanpur	82%	16%	58%
	Agra	71%	9%	69%
	Ghaziabad	57%	38%	43%

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